

भी छिड़गी और तब इनकी मुस्कराहट गायब हो जाएगी।

मैं यही कहना चाहता हूँ कि सभा पटल पर सी० बी० आई० की रिपोर्ट रखी जाए।

श्री राम रतन शर्मा (बांदा) : अध्यक्ष महोदय, उधर से श्री भगत और श्री राव ने कहा है कि वह रिपोर्ट सदन के सामने नहीं रखी जा सकती है। उन्होंने केस डायरी के बारे में भी कहा है। इस सदन के दो फंक्शन हैं : एक लैजिस्लेटिव फंक्शन और दूसरा जूडिशल फंक्शन। उस पर जूडिशल फंक्शन तब होता है, जब हम ब्राच आफ प्रिविलेज के कसों को डोल करते हैं। छोटे से छोटा मैजिस्ट्रेट और जज भी केस डायरी मंगा सकता है। आपकी रूलिंग के तहत हम इस विषय को डिसकस करने जा रहे हैं। इस स्थिति में हम को कहा जाये कि हम केस डायरी नहीं मंगा सकते हैं, यह बात समझ में नहीं आती है। प्रश्न यह है कि सरकार केस डायरी को क्यों छिपा रही है। इस का कारण यह है कि इस मामले में केवल श्री तुलमोहन राम ही अपराधी नहीं हैं, बल्कि श्री मिश्र और इस सरकार के कई वरिष्ठ मंत्री भी अपराधी हैं। इस लिए, जान-बुझ कर केस डायरी को छिपाया जा रहा है और कई प्रकार के असम्बद्ध और झूठे मुद्दों को इस में लाया जा रहा है। मैं कहना चाहता हूँ कि हम हर तरह से संवैधानिक दृष्टि से भी—केस डायरी को देखने और उस के यहां रखे जाने के अधिकारी हैं।

MR. SPEAKER: This is now over. I have nothing to add and nothing to say. It is for the House to decide.

13.42 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the pro-

visions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 12th November, 1974, in the Navy (amendment) Bill, 1973:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-fourth" substitute "Twenty-fifth".

Clause 1

2. That at page 1, line 3,—
for "1973" substitute "1974".

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 12th November, 1974, in the Indian Works of Defence (Amendment) Bill, 1973:—

Enacting Formula

1. That at page 1, line 1,—
for "Twenty-fourth Year" substitute "Twenty-fifth Year".

Clause 1

2. That at page 1, line 4,—
for "1973" substitute "1974".

(iii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th November, 1974, agreed to the following amendments made by the Lok Sabha at its sitting held on the 18th November, 1974, in the Reserve Bank of India (Amendment) Bill, 1974:—

Clause 26

1. That at page 13, lines 12 and 13.—

for "no court inferior to that of a presidency magistrate or a magistrate of the first class" substitute—

substitute "no court other than that of a metropolitan magistrate or a judicial magistrate of the first class or a court superior thereto".

2. That at page 13, line 15,—
for "1898" substitute "1973".

(iv) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tokyo Convention Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1974.'

(v) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Small Coins (Offences) Amendment Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 28th November, 1974.'

—
BILLS, AS PASSED BY RAJYA
SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Tokyo Convention Bill, 1974.
(2) The Small Coins (Offences) Amendment Bill, 1974.

13.43 hrs.

13.43 hrs.

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

- (1) APPOINTMENT OF MEMBER OF LOK SABHA TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI (Now-gong): I beg to move:

"That this House do appoint Shri Tulsidas Dasappa to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Prabhudas Patel".

MR. SPEAKER: Motion moved:

"That this House do appoint Shri Tulsidas Dasappa to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Prabhudas Patel."

The Motion was adopted.

- (ii) RECOMMENDATION TO RAJYA SABHA TO APPOINT A MEMBER TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Bipinpal Das and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: Motion moved:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation